

Criminal Procedure, 1973; and Indian Evidence Act, 1872 as they stood prior to the repeal by the said enactments.

The question was put and the motion was adopted.

DR. JOHN BRITTAS: Madam, I introduce the Bill.

[THE VICE-CHAIRMAN (SHRI P. WILSON) *in the Chair*]

THE VICE-CHAIRMAN (SHRI P. WILSON): The Recognition of Legal Person Status of Rivers Bill, 2024. Shri Satnam Singh Sandhu to move for leave to introduce the Bill.

The Recognition of Legal Person Status of Rivers Bill, 2024

SHRI SATNAM SINGH SANDHU (Nominated): Sir, I move for leave to introduce a Bill to recognise rivers as legal or juristic or juridical persons and entitle them with legal rights similar to the rights of human beings, allowing them to exist, flourish, and be protected from harm and for matters connected therewith or incidental thereto.

The question was put and the motion was adopted.

SHRI SATNAM SINGH SANDHU: Sir, I introduce the Bill.

THE VICE-CHAIRMAN (SHRI P. WILSON): The Legislative Impact Assessment Bill, 2024. Shri K.R. Suresh Reddy to move for leave to introduce the Bill. Not present. The Cybercrime (Prevention and Protection) Bill, 2024. Shri Samirul Islam to move for leave to introduce the Bill. Not present. The Representation of the People (Amendment) Bill, 2024. Shrimati Jebi Mather Hisham to move for leave to introduce the Bill. Not present. The Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Amendment Bill, 2024. Shrimati Jebi Mather Hisham to move for leave to introduce the Bill. Not present.

THE VICE-CHAIRMAN (SHRI P. WILSON): The Bharatiya Nyaya Sanhita (Amendment) Bill, 2024 --- Shri Haris Beeran; not present. The Constitution (Amendment) Bill, 2024 (amendment of articles 243D and 243T) — Shri Haris Beeran; not present. The Census (Amendment) Bill, 2025 — Shri Haris Beeran; not

present. Shri Sanjeev Arora to move for leave to introduce the Prevention of Black Magic, Witch-Hunting and Superstitious Practices Bill, 2024.

The Prevention of Black Magic, Witch-Hunting and Superstitious Practices Bill, 2024

SHRI SANJEEV ARORA (Punjab): Sir, I move for leave to introduce a Bill to provide for the prohibition, prevention, and eradication of black magic, witch-hunting and superstitious practices, and to protect individuals from exploitation and harm caused by such practices with harsh penalties and strict enforcement mechanisms and for matters connected therewith or incidental thereto.

The question was put and the motion was adopted.

SHRI SANJEEV ARORA: Sir, I introduce the Bill.

THE VICE-CHAIRMAN (SHRI P. WILSON): The Bharatiya Nyaya Sanhita (Amendment) Bill, 2024 — Shri Prakash Chik Baraik; not present. Shri Imran Pratapgarhi to move for leave to introduce the Private Universities (Prevention of Sale of Degrees) Bill, 2024.

The Private Universities (Prevention of Sale of Degrees) Bill, 2024

श्री इमरान प्रतापगढ़ी (महाराष्ट्र) : महोदय, मैं प्रस्ताव करता हूँ कि निजी विश्वविद्यालयों द्वारा डिग्रियों की बिक्री का निवारण करने और उच्चतर शिक्षा में शैक्षिक मानकों, सत्यनिष्ठा और जवाबदेही को बनाए रखना सुनिश्चित करने, और तत्संसक्त या उसके आनुषंगिक विषयों का उपबंध करने के लिए विधेयक को पुरःस्थापित करने की अनुमति दी जाए।

The question was put and the motion was adopted.

SHRI IMRAN PRATAPGARHI: Sir, I introduce the Bill.

THE VICE-CHAIRMAN (SHRI P. WILSON): Shrimati Sagarika Ghose to move for leave to introduce the Constitution (Amendment) Bill, 2024 (Amendment of the Seventh Schedule).

The Constitution (Amendment) Bill, 2024 (amendment of the Seventh Schedule)

SHRIMATI SAGARIKA GHOSE (West Bengal): Sir, I move for leave to introduce a Bill further to amend the Constitution of India.